

**Shri Vajpayee:** May I know whether Government are aware of the difficulty faced by the medium and small-size newspapers because of the delay in fixing the price-page schedule and if so, what steps Government propose to take to expedite the matter?

**Dr. Keskar:** The small and medium-size newspapers have a number of difficulties. All of them are not due to the question of the price-page schedule. They are due to many other economic problems facing the papers. As far as the price-page schedule is concerned, let me inform the hon. Member that even their opinion is quite divided on this question.

**Shri Nagi Reddy:** Last time this question was asked, the hon. Minister gave the reason that the specific schedule will have to be put before the interests concerned for consultation and their opinion taken before it can be promulgated. May I know from the hon. Minister whether the specific schedule has been placed before the interests concerned, and if so, what has been the result?

**Dr. Keskar:** We have placed before the interests concerned two or three alternative schedules, which were discussed. After taking their opinion, we have got one or two alternatives before us. But as I said, when a final decision is taken, the schedule that we propose to promulgate will be placed before the interests concerned and their opinion taken before it is promulgated.

**Shri T. B. Vittal Rao:** It is stated that the decision to fix the price-page schedule should await the decision of the Wage Committee. May I know whether that decision will be taken as soon as the report of the Wage Committee is published, in view of the fact that the Press Commission submitted its report four years ago?

**Dr. Keskar:** I am quite sure that the moment the report of the Wage Committee is received, Government will take its decision very quickly.

**Shri Mahanty:** What exactly is the nature of the problems that the Government have been considering in this matter?

**Dr. Keskar:** That will require quite a bit of time. It is not possible for me to reply to this question.

**Shri Jinachandran:** Is it a fact that some of the newspapers in Delhi are distributing newspapers freely in the Exhibition India 1958? How is it possible?

**Mr. Speaker:** Newspapers are being issued freely. They must be sold, is it?

**Dr. Keskar:** That might be so.

#### Procedure for Redressal of Workers' Grievances

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\*995. { Shri Ram Krishan:  
Shri N. Keshava:  
Sardar Iqbal Singh:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Unstarred Question No. 2205 on the 17th September, 1958 and state:

(a) whether model procedure for speedy disposal of grievances has since been formulated in consultation with the representatives of the organisations concerned; and

(b) if so, the nature of the procedure formulated?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) A copy of the Model Grievance Procedure is laid on the Table of the Lok Sabha [See Appendix IV, annexure No 28]

**Shri Ram Krishan:** From this statement I find that a Grievance Machinery will be set up in each undertaking. May I know the nature of the steps taken so far to set up this machinery?

**Shri Abid Ali:** The last meeting was held on the 19th September, 1958. In

that meeting this was finalised subject to further comments by the organisations concerned. The summary of the proceedings of the meeting was sent to these organisations. Their comments have been received recently and have again been circulated. So it is too early to give any information on this point.

**Shri Ram Krishan:** May I know whether the views of the unions have been obtained in this matter?

**Shri Abid Ali:** Yes, Sir. Views of the representatives of the organisations to which trade unions are affiliated were taken.

**Shri Tangamani:** In view of the fact that the implementation of the grievance procedure is a condition precedent to the observance of the Code of Discipline, may we know as to how long it will take for those organised industries coming under the Factories Act for adopting this grievance procedure? Has any time limit been fixed by Government?

**Shri Abid Ali:** It is unnecessary to fix any time limit. So long as there is no breach of the Code of Discipline, it is taken that the Code is observed.

**Shri Tangamani:** One of the points in the Code of Discipline is that the grievance procedure must be applied to various industries so that many of the disputes would not arise. So certain units have already adopted this procedure. What I would like to know is whether any time limit will be fixed by Government so that those industries where there are trade unions recognised or unrecognised, will be able to adopt this grievance procedure on the basis of the model which has been circulated.

**The Minister of Labour and Employment and Planning (Shri Nanda):** We are very keen, as the hon. Member is, that this procedure should be adopted and applied everywhere as soon as possible. We are moving in that direction. Whether there should be a time limit or not will be considered at the

time of the next meeting of the implementation committee.

**Shri S. M. Banerjee:** May I know whether it is a fact that the industries in the public sector, such as, Defence, Railways and P. & T., have expressed their inability to accept this grievance procedure and if so, what steps have been taken to persuade them to accept the same?

**Shri Abid Ali:** The matter is under their consideration.

**Shri S. M. Banerjee:** My information is that the Defence Ministry has expressed inability to accept it. They say, "We do not want any such procedure."

**Mr. Speaker:** The question is whether, so far as industries in the public sector are concerned, some of them have turned down the proposal.

**Shri Nanda:** No, no. They have not turned down the proposal to apply the Code of Discipline. In their case, only because of some differences in the nature of operations etc. there may have to be modifications which are being examined.

**Shri Jadhav:** How will the workers' representatives be represented?

**Shri Abid Ali:** Their unions will nominate them.

**Shri Jadhav:** May I know whether representation will be given only to recognised unions?

**Shri Abid Ali:** It is laid down in the procedure.

**Mr. Speaker:** Only representatives of recognised unions and not unrecognised unions?

**Shri Abid Ali:** About them also, the procedure has been laid down.

**Shri Tangamani:** In the statement I find that a distinction has been made between recognised and unrecognised unions.

**Mr. Speaker:** Hon. Member is giving information.



**Shri Vajpayee:** According to the statement, certain adaptations have to be made to meet special circumstances, such as those obtaining in Defence undertakings and plantations. I would like to know the exact position. The hon. Minister, in his reply to Shri Baherjee, has stated something different from what has been given in the statement.

**Shri Nanda:** I do not think there is any difference. There are adaptations and they are being examined now, i.e., the question of adaptation and modifications

**Naga Hills Tuensang Unit**

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\*996. { **Shri Harish Chandra Mathur:**  
**Shri D. C. Sharma:**  
**Dr. Ram Subhag Singh:**  
**Shri Pangarkar:**  
**Shri Koratkar:**  
**Shri N. E. Munisamy:**

Will the Prime Minister be pleased to state:

(a) the latest law and order position in the Naga Hills Tuensang Unit,

(b) whether it is a fact that the Naga hostiles have renewed their activities since October, 1958,

(c) if so, the number of raids made by them from 1st October, 1958;

(d) the extent of loss in life and property suffered, and

(e) the steps taken by Government in the matter?

**The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika):** (a) to (e) A statement is placed on the Table of the House [See Appendix IV, annexure No. 29]

**Shri Harish Chandra Mathur:** With reference to the last para of the statement, may I know the nature of the development and railway work which has been taken up, to what extent the people of the area have been associated with it and what amount has been

spent out of Rs. 130 lakhs provided for this year?

**Shri J. N. Hazarika:** For detailed information I require notice, but I may say that most of the amount will be utilised for the construction of roads and the community development projects

**Shri Harish Chandra Mathur:** The hon. Minister is not able to say even to what extent the people have been associated with it and what amount has been utilised.

**Mr. Speaker:** How far have people been associated with the work of rural reconstruction?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** He added something to it which I did not hear.

**Shri Harish Chandra Mathur:** What I am asking is the nature of the development and welfare work, how far the people of the area have been associated with it. There is a provision of Rs 130 lakhs for this during this year. May I know, more than half the year or eight months are over, how much amount has been spent?

**Mr. Speaker:** Only one question at a time. Any one of these three can be answered.

**Shri Jawaharlal Nehru:** As for the association of the people, these development schemes are implemented with the advice of village elders and with the assistance of the local people. The conditions there are such that naturally no institutional changes have been established. We want to do that but when conditions are right conditions. For the moment it has to be done informally. But all my information goes to show is that a great deal of co-operation is now being obtained from the people and they are anxious to have these developments there.

**Shri D. C. Sharma:** May I know if there is any truth in the newspaper report that Shri Phizo is having the active backing of Pakistan's military administration and if so, what steps